MOST URGENT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8TH LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(64)/ Power/VS/2022/ 602

Dated: 25.3.2.22

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat Delhi – 110054

Sub:Un- Starred Question No.200

Sir,

Please find enclosed copy of reply of the Un-Starred Question No.200 for 29.03.2022 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

(R.S.Samria)

Dy. Director (Power)

Copy to:-

1. The Director, Directorate of Information and Publicity Department of Power Govt. of NCT of Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग विभाग का पता :- आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या—200 दिनाँक :— 29.03.2022 प्रश्नकर्ता श्री प्रवीण कुमार क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या बिजली के मीटर एमसीडी की बुक्ड प्रापर्टी में लगाये जा सकते हैं;	डीईआरसी के निर्देशानुसार वितरण लाइसेंसधारी आपूर्ति के अपने क्षेत्र में बिजली कनेक्शन डीईआरसी (आपूर्ति संहिता और प्रदर्शन मानक) विनियक, 2017 के विनियम 10 और 11 के प्रावधानों के अनुसार और अनुलग्नक—1 में आवश्यक दस्तावेजों की प्रस्तुति/उपलब्धता के आधार पर जारी करता है। अनुलग्नक—1 की घोषणा के अनुसार, आवेदक को यह घोषित करना होगा कि भवन का निर्माण प्रचलित भवन उप—नियमों के अनुसार किया गया है।
		बिजली वितरण कम्पनियां माननीय दिल्ली उच्च न्यायलय के केस नं W.P.(C)11236/2017 और W.P.(C)4349/ 2017 के आदेशानुसार एमसीडी की बुक्ड प्रापर्टी में मीटर नहीं लगा रही है। आदेश की कॉपी संलग्न है।(सलग्नक क)
ख)	यदि हॉं, तो किस नियम के अनुसार, पूर्ण विवरण दें;	उपरोक्तानुसार लागू नही होता।
ग)	जंगपुरा विधान सभा में कितने बिजली के मीटर एमसीडी द्वारा बुक्ड प्रापर्टी में लगे हैं एवं लगाने की योजना हैं, पूर्ण जानकारी दस्तावेजों सहित उपलब्ध कराएं; और	जंगपुरा विधान सभा क्षेत्र की बिजली वितरण कम्पनी बीआरपीएल ने सूचित किया है कि जंगपुरा विधान सभा में एमसीडी द्वारा बुक्ड प्रापर्टी में बिजली के मीटर नहीं लगाए गए हैं।
ਬ)	बिजली विभाग द्वारा एमसीडी की बुक्ड प्रापर्टी का पता करने के लिए क्या नियम/प्रक्रिया हैं पूर्ण विवरण दें?	बिजली वितरण कम्पनी बीआरपीएल ने सूचित किया है कि दिल्ली नगर निगम वितरण कम्पनी को पत्र द्वारा बुक्ड प्रापर्टी की सूचना देता है।

सूचना सक्ष्म प्राधिकारी से अनुमोदित है।

(आर. एस.सममित्या) एक. Director उपेन्द्रीतर्रिक्षित (अभिण्णे wer Govt. of NCT of Delhi Delhi Secretariot, New Delhi

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*IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 11236/2017

PARIVARTAN FOUNDATION

..... Petitioner

Through:

Mr. Deepak K. Sharma,

Mr. Ashish Sharma and Ms. Gauri Kaushik, Advs.

versus

SOUTH DELHI MUNICIPAL CORPORATION AND ORS.

... Respondents

Through:

Mr. Ajjay Aroraa, Standing

Counsel for SDMC.

Mr. Anuj Aggarwal, ASC,

GNCTD with Ms.

Deboshree Mukherjee, Adv.

for R-2 & 3.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 20.12.2017

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1. A status report dated 20th December, 2017 on behalf of the South Delhi Municipal Corporation (SDMC) has been handed over in court today. The same is taken on record. This status report confirms extensive unauthorized constructions in the properties pointed out by the petitioner herein. It is stated in the report that demolition action *qua* some of the properties stands taken and letters have been written to the BSES Rajdhani Private Limited and the Delhi Jal Board for disconnection of the electricity and water connection.

W.P.(C) 11236/2017

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- 2. The petitioner may have pointed out only 14 properties wherein unauthorized constructions have been confirmed. The same is coming up in the entire area obviously on account of non-action by the SDMC in accordance with law. It is the bounden duty of the Municipal Corporations to ensure that the law is strictly abided by. The SDMC shall disclose the names of the officers who are responsible for the area.
- 3. The BSES Rajdhani Private Limited and the Delhi Jal Board shall ensure that no connections are provided and water and electricity is not supplied to the buildings constructed in violation of law.
- 4. In case, the connections have been given to the buildings constructed in violation of law, appropriate steps in accordance with law shall be taken regarding those connections.
- 5. Let copies of this order be sent by the Registry to the Chief Executive Officer, Delhi Jal Board and the BSES Rajdhani Private Limited, Adhchini, New Delhi.
- 6. List on 6th March, 2018.

ACTING CHIEF JUSTICE

C.HARI SHANKAR, J

DECEMBER 20, 2017

W.P.(C) 11236/2017

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R. S. 253 2022

Dy. Director

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi

submits that this aspect shall be examined; care would be taken in this regard; and electricity connections would not be sanctioned for a purpose which is prohibited by any other law.

Let the parties to examine the status reports filed before us.

List on 22nd February, 2018 for consideration of the recommendations made in the status report filed by Ms. Sunita Narain, the ld. amicus curiae.

CM No.3666/2018 (for directions)

- This application has been filed by Gopal Kushwaha claiming 5. to be the sole proprietor of the proprietorship firm M/s Dhanlaxmi Sales Corporation at properties bearing House No.1, 33 Futa Road, Shiv Vihar, Karawal Nagar, Delhi - 110094 and A-28, S& A-28 Gali No.1 Opposite House No.1, 33 Futa Road, Shiv Vihar, Phase-I, Karawal Nagar, Delhi-110094 claiming that he is using these premised as a godown for his business of paper trade. Notice.
- Mr. Gaurang Kanth, ld. Standing Counsel accepts notice for the East Delhi Municipal Corporation. 8.
- It is contended that the officers of the East Delhi Municipal Corporation have sealed the said properties in August/September, 2017 without serving any notice. The applicant also contends that he does not even have a water connection in these godowns and that he has also appeared before the CBI pursuant to notice dated 1st November, 2017 received by him.

Court Master High Court of Delhi New Delhi

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Delhi Secretarint How Delhi

- On account of the blockage of his stocks, the applicant is 9. suffering grave loss and damage. The applicant prays that the said premises may be desealed to enable him to remove the stocks from
- In view of the above, it is directed as follows: 10.
 - The East Delhi Municipal Corporation shall effect (i) desealing of the premises with effect from 1st February, 2018 for the purpose of only permitting removal of the goods by the applicant.
 - The applicant shall ensure that the needful is effected (ii) at the earliest, in any case, within one month from 1st February, 2018.
 - The EDMC shall ensure that the premises are resealed (iii) on 1st March, 2018 or any prior date when the applicant has removed all his goods. (iv)
 - The EDMC shall ensure that no commercial activity is permitted in these premises in future.

This application is disposed of in the above terms.

A copy of this order be given dasti under the signatures of the Court Master.

ACTING CHIEF JUSTICE

C.HARI SHANKAR.

JANUARY 30, 2018/pmc

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Pg. 4 of 4
Court Mach.

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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4349/2017

COURT ON ITS OWN MOTION

Through: Ms. Sunita Narain, Director, Centre for Science and Environment (Amicus

versus

GOVT OF NCT OF DELHI & ORS.

Through: Mr. Ramesh Singh, Standing Counsel for the GNCTD.

Mr. Gaurang Kanth, Standing Counsel

Mr. Sanjeev Ralli, Adv. for the DPCC.

Mr. Jasmeet Singh, CGSC for R-10 &

Mr. Sanjeev Sabharwal, Standing Counsel for SDMC & North DMC.

Mr. Sudhir Nandrajog, Sr. Adv. with Mr. Anupam Varma, Mr. Nikhil Sharma and Ms. Shreya Khanna, Advs. for R-12, 13 & 14.

Mr. Nikhil Goel, Adv. for CBI.

Mr. Tarveen Singh Nanda with Mr. Rahul Singhal, Advs. for R-9.

Mr. S.K. Seth with Ms. Dolly Sharma, Advs. for DSLSA.

Mr. Sumeet Pushkarna, Standing Counsel with Mr. Devanshu Lahiry,

Mr. Dhanesh Relan, Standing Counsel for DDA.

Mr. Vineet Mehta, Adv. for the applicant in CM No.3666/2018.

High Court of Delhi New Delhi

Delhi Societariot, New Delhi

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE C.HARI SHANKAR

% <u>ORDER</u> 30.01.2018

- 1. A status report dated 29th January, 2018 has been filed on behalf of Delhi State Legal Services Authority; another status report dated 29th January, 2018 has been filed by Ms. Sunita Narian, Director, Centre for Science and Environment ld. amicus curiae.
- 2. Two status reports dated 29th January, 2018 have been filed on behalf of the respondent no.13 BSES Rajdhani Power Ltd. and the respondent no.14 Tata Power Delhi Distribution Limited.

Prima facie examination of the status reports filed by the respondent nos.13 & 14 would show that before sanctioning an electrical connection, care is not being taken to examine whether the proposed use in the application for the connection is as per provisions of the relevant laws.

It is directed that before sanctioning an electricity connection, the concerned electricity company shall ensure that the connection provided in any premises can be only for a user of the premises as is permitted by MPD-2021 as well as other bye-laws.

3. Mr. Sudhir Nandrajog, ld. Senior Counsel appearing for all the three electricity companies i.e. BSES Rajdhani Power Ltd.; BSES Yamuna Power Ltd; and Tata Power Delhi Distribution Ltd.

High Court of Delhi New Delhi

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A 25/3/2022